

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

**CP No.209/2016
RT CP (IB) No.58/Chd/CHD/2017
(Admitted Matter)**

**Under Rule 11 of National Company
Law Tribunal Rules, 2016.**

In the matter of:

M/s Visa Drugs and Pharmaceuticals Pvt. Ltd.Petitioner.

Versus.

M/s Swan Aluminium Pvt.Ltd.Respondent.

Present: Mr.Yogesh Goel, Advocate for Resolution Professional
with Mr.Harish Taneja, IRP.
Mr.Vaibhav Sahni, Advocate for Mr.Gaurav Mankotia,
Advocate for respondent and Mr.Nimish Sethi, Law Officer.

Learned counsel for Resolution Professional on
instructions from the Resolution Professional present and Mr.Vaibhav
Sahni, Advocate for the Corporate Debtor stated that the total amount of
fee of the Resolution Professional and his expenses may be fixed at
₹5,30,000/-, which the respondent undertakes to pay within a week by way
of bank draft/cheque to be sent to the Resolution Professional by speed
post or to be delivered by hand. This undertaking is taken on record.

The matter with regard to fixing of fee of Resolution
Professional, as directed by the National Company Law Appellate Tribunal,
New Delhi vide order dated 13.12.2017 in Company Appeal (AT)
(Insolvency) No.234-235 of 2017 stands disposed of.

Copy of the order be communicated to both the parties.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

Sd/-
(Pradeep R.Sethi)
Member (Technical)

February 28, 2018.
Ashwani